



KARNATAKA LEGISLATIVE ASSEMBLY
FIFTEENTH LEGISLATIVE ASSEMBLY
SEVENTH SESSION

THE KARNATAKA LAND REVENUE (SECOND AMENDMENT) BILL, 2020
(LA Bill No. 57 of 2020)

A Bill further to amend the Karnataka Land Revenue Act, 1964.

Whereas it is expedient further to amend the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964), for the purposes hereinafter appearing;

Be it enacted by the Karnataka State Legislature in the Seventy first year of the Republic of India, as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Land Revenue (Second Amendment) Act, 2020.

(2) It shall come into force at once.

2. Amendment of section 2.- In the section 2 of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) (hereinafter referred to as the principal Act), after clause (14) the following shall be inserted, namely:-

"(14-A) "Land locked Government land" means Kharab Government land within boundary of the land owned by the private person or State Government Departments or Central Government Departments or Autonomous Bodies or Statutory Bodies having no access for the public by road or by foot or by cart track and not useful for public purpose."

3. Amendment of section 69-A.- In section 69-A of the principal Act, after the proviso to sub-section (1), the following shall be inserted, namely:-

"Provided further that, Land locked Government Kharab land in city areas and upto 18 kilometer from the limits of the Bruhat Bengaluru Mahanagarapalike, upto 10 kilometer from the limits of other city corporations and upto 5 kilometer from the limits of other cities, after extinguishment of public right under section 68, may be disposed off by the Government, in such manner, at such rates as may be prescribed but not less than the market value guidelines prevailing.

Provided also that, Grant of Government Lands leased for more than fifteen years to Societies, Charitable, or Religious institutions, or Educational institutions or Agriculture or other purpose prior to the date of commencement of the Karnataka Land Revenue (Second Amendment) Act, 2020 shall be disposed off, by the Government after ensuring that such land is not required for the Government, as a one time measure in such manner, at such rates, as may be prescribed but not less than the market value guidelines prevailing, if it is for the same purpose, but not less than twice the market value guidelines for other purpose.”

(Provisionally admitted)

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Amendments to the Karnataka Land Revenue (Second Amendment) Bill, 2020. (L.A.Bill No.57 of 2020).

By Shri R. Ashoka, Revenue Minister

I hereby give notice of my intention to move the following amendments to the Karnataka Land Revenue (Second Amendment) Bill, 2020. (L.A. Bill No.57 of 2020), namely:-

Clause-3

In the said Bill, in clause 3, in the second proviso to sub-section (1) of section 69A, of the principal Act sought to be inserted,

- (i) for the words and figures "up to 10 kilometer" the words and figure "and up to 5 kilometer" shall be substituted; and
- (ii) the words and figure "and up to 5 kilometer from the limits of other cities" shall be omitted.

Statement of objects and Reasons

In the said Bill, in the Statement of objects and Reasons,

- (i) for the words and figures "up to 10 kilometer" the words and figure "and up to 5 kilometer" shall be substituted; and
- (ii) the words and figure "and up to 5 kilometer from the limits of other cities" shall be omitted.

M.K.Vishalakshi
Secretary

STATEMENT OF OBJECTS AND REASONS

It is considered necessary to amend section 2 and 69A of the Karnataka Land Revenue Act, 1964 (Karnataka Act 12 of 1964) to provide for,-

- (i) define "Land locked kharab Land";
- (ii) disposal of such land in city areas and upto 18 kilometer from the limits of the Bruhat Bengaluru Mahanagarapalike, upto 10 kilometer from the limits of other city corporations and upto 5 kilometer from the limits of other cities to the owner of land surrounded thereof at such rate as may be prescribed not less than the market value guidelines prevailing; and
- (iii) to sell the Government Lands leased for more than fifteen years to Societies or Charitable, or Religious institutions, or Educational institutions or Agriculture or other purpose; to the lease holder at such rate as may be prescribed not less than market value guidelines prevailing as a one time measure; if it is for the same purpose; and at double the rate of market value guidelines prevailing, if it is for other purpose.

Hence the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 3:	<p>(i) The Second proviso to section 69A sought to be inserted, empowers the State Government to make rules regarding the manner and the rate at which the Land Locked Government Kharab land shall be disposed off; and</p> <p>(ii) The third proviso to section 69A sought to be inserted, empowers the State Government to make rules regarding the manner and the rate at which the Leased land may be disposed off.</p>
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The proposed delegation of legislative power is normal in character.

R. Ashoka
Revenue Minister

M.K. Vishalakshi
Secretary (I/c)
Karnataka Legislative Assembly

ANNEXURE

EXTRACT FROM THE KARNATAKA LAND REVENUE ACT, 1964
(Karnataka Act 12 of 1964)

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2. Definitions.—In this Act, unless the context otherwise requires,-

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(14) “land” includes benefits to arise out of land, and things attached to the earth, or permanently fastened to anything attached to the earth, and also shares in, or charges on, the revenue or rent of villages or other defined areas;

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69A. Disposal of lands or other property belonging to the State Government by public auction.- (1) Notwithstanding anything contained in section 69 of the Act subject to such rules as may be prescribed in this behalf the State Government or the Authorized Officer may dispose of valuable land or other property belonging to the State Government under section 67 or otherwise by public auction:

Provided that heritage sites and buildings or relics shall not be disposed under this section.

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